GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4230 ANSWERED ON:21.04.2010 OFFICERS BOOKED UNDER CORRUPTION CHARGES Alagiri Shri S.; Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of officers belonging to IAS, IPS, IRS and allied services booked/arrested on corruption charges during the last three years and the current year and the reasons therefor, year-wise;
- (b) the impact of these arrests under various laws on the morale of their services;
- (c) whether the corruption continues to remain unabated in these services; and
- (d) if so, the effective steps taken or being taken by the Government in this regard and the success achieved as a result thereof?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a): The number of officers belonging to IAS, IPS and IRS and other allied services involved/arrested in Prevention of Corruption Act cases of CBI during the last 3 years i.e. 2007, 2008, 2009 and current year (upto 31.03.2010) is as under:-

Year Number of officers Number of officers involved in PC Act cases arrested out of Col.2

(1) (2) (3)

2007 20 5

2008 17 2

2009 32 7

Upto 9 5

March,
2010

- (b) & (c): These arrests act as a deterrent measure and, are expected to reduce the incidence of corruption.
- (d): The Government is fully committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include -
- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions to adopt Integrity Pact in major Government procurement activities;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issue of Citizen Charters.